

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/108/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Dima Hasao, Haflong .

Dated Guwahati, the 7th January, 2021

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter Nos.DJ/DH/I-1/2021/34 /Estt, dtd.04.01.2021 and
DJ/DH/I-1/2021/02 /Estt, dtd.02.01.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 11.01.2021 and restricted holiday on 12.01.2021, along with station leave permission from the morning of 10.01.2021 till the morning of 18.01.2021. Again, you have been allowed to take your official vehicle along with Driver upto Guwahati, at your own cost. Further, your prayer for cancellation of casual leave on 02.01.2021 along with station leave permission, has been granted.

The Civil Judge cum Assistant Sessions Judge, Dima Hasao and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt)/ 10⁹ /A, dated 7.1.2021

Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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